third nuclear power station, but when the decision is taken, it is proposed to locate it at Kalpakkam near Mahabalipuram in Madras State, which is the first in order of suitability among the sites recommended by the State Selection Committee.

12.23 hrs.

RE: CEASE-FIRE

Shri Hem Barua (Gauhati): On a point of order, Sir. May I ask one thing about the latest Chinese proposal? The clarifications offered by China are confusing. That we came know from statement the to made by Shrimati Menon in Rangoon. After that the hon. Prime Minister took the Congress Partymen into confidence and discussed these proposals with them. That has been widely reported in the press also. My point of order lies in the fact that when the Parliament is sitting, possibly it would have been better on the part of the hon. Prime Minister to take Parliament into confidence first and then to take other groups or confidence. We other factors into are not have to be enlightened bv statements from Rangoon or from any other place abroad. We want to be enlightened here. Now, there is the disturbing news coming from Cairo. It says that without resiling from our position or stand of the 8th September our representatives or delegates have given the President of the UAR to understand that our Government are ready to make certain minor adjustments. There have been so many confusing things. Therefore, I think, it is the right of Parliament to know before anybody else knows or before the Parliament gets enlightened through other channels.

The Prime Minister, Minister of External Affairs and Minster of Atomic Energy (Shri Jawaharlal Nehru): The hon. Member, I think, is misinformed when he thinks that I gave any information on this subject to a Congress Party meeting. Shri Hem Barua: That was in the papers.

Shri Jawaharlal Nehru: I am sorry. I said practically nothing about that except about how this matter is proceeding. Subsequent to that, the letter that I received from Premier Chou En-lai and my reply to it were published and we have placed copies of them in the Parliament Library. There is nothing more that I could say. I do not know what he refers to, to some messages or telegrams from Cairo and other places. They are constantly coming. They are possibly rumours and other things. They are not precise. I quite agree that whenever I have any definite information to give I should give it There to Parliament first. is no doubt about it. I do not think I have gone against that at any stage (Interruption).

Mr. Speaker: Order, order. Three or four hon. Members should not speak at a time.

Shri Hem Barua: I have read all that correspondence. I know about that. But before that correspondence was published, we were enlightened from Rangoon by Shrimati Menon's statement for the first time that the clarifications offered by China were confusing. That is what I say. If they are confusing possibly we should know that they are confusing from the hon. Prime Minister instead of knowing it from Shrimati Menon through a statement in Rangoon.

Mr. Speaker: There is nothing that is disclosed in these observations that the proposals are confusing. What would the hon. Member have gained if he had only been told that the proposals are confusing? Nothing further. That would have helped him or the House in knowing only this much that the proposals are confusing. That means that there is nothing to be said at present.

Several Hon. Members rose-

4075 Re: Cease-fire

M: Speaker: No discussion. The only question raised was that when there is some information to be given or a statement to be made about pol.cy, that should be made first in the House. The Prime Minister says that that is the correct procedure. What is there to pursue the matter?

Shri Hari Vishnu Kamath: May I request the Prime Minister to make a statement if possible regarding the reported withdrawal of Chinese forces in pursuance of the Chinese Government's announcement a few days ago, today or tomorrow?

Mr. Speaker: I had received several notices on this subject this morning and I have sent them on to the Prime Minister. The Members would agree that when such information is to be given, and to what extent it has to be given, that would ultimately have to be left to the Prime Minister when he considers there is something to be imparted. We should not press that at this particular moment....

Shri Hari Vishnu Kamath: I submit, there are conflicting press reports. We want to be enlightened. That is all.

Shri S. M. Banerjee: In the newspapers, there have been banner headlines: No information of Chinese pull out.

Mr. Speaker: They are their views, their observations. I have only said that I have passed on these notices to the Prime Minister. When he feels there is information to be given, he would give us. But, we should not compel him just at this moment.

Shri S. M. Banerjee: Whether he has any information?

Shri Jawaharlal Nehru: I have not yet received the notices which you have been pleased to send. But, the position is rather a confused one. Therefore, it is not easy for me to make a precise statement. Apparently, there have been some withdrawals.

There have been signs of withdrawals, of trucks going back, e.c., in the rear. But in the front positions of the Chinese forces, they may have been thinned out, but they have not withdrawn actually. Perhaps hon. Member might have seen reports to the effect that the Chinese have offered to hand over to the Indian Red Cross some wounded prisoners dav after tomorrow at Bomdi La. That means, presumably, that they would be at Bomdi La, some of them, to hand them over. But, behind the Chinese front, there have been apparently some withdrawals. It is difficult to know exactly how many have withdrawn, who have withdrawn The process appears to be going on in various places.

Shri Hem Barua: The Hsin Hua news agency says that the Chinese are fraternising with the local people there which means that they might leave behind them some communist cells in the N. E. F. A May I know whether the Government propose to take any steps to see that these cells do not exist and even if they exist, they are broken?

Shri Hari Vishnu Kamath: It is for the Home Minister.

Shri Hem Barua: The Prime Minister can say.

Shri Tyagi: May I submit, sometimes, there are questions on highly diplomatic matters on which any definite reply does definite harm to the country. I would therefore suggest that there must be some curb applied and in this way every question should not be replied.

Some Hon. Members: It is for the Prime Minister.

Shri S. M. Banerjee: We are equally responsible.

Mr. Speaker: Order, order. Sometimes the approach, it may be honest, is different. I always believe that every Member really has sincere intentions and is as patriotic as any other. There is no doubt about that.

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But, then, it has to be decided whether every question has to be answered or not. That has to be decided. The Prime Minister has answered that question already. As regards Shri Tyagi's question, I do not know whether it is directed towards me or towards the Prime Minister.

Shri Tyagi: I want to appeal to the Prime Minister not to be so liberal in answering these questions.

Mr. Speaker: That was what I said. Shri Tyagi has appealed to the Prime M.nister.

Shri Ranga (Chittoor): May I make one suggestion? From day to day, we would be here only for a few days more,—so many of us may be getting some ideas and some points on which we would like to have enlightenment and so on. May I make a suggestion in all humility that we shall choose to send those things to you, and the P ime Minister may be given enough time so that he may be ab e to pick and choose all those points on which he would like to give his considered views?

Mr. Speaker: I am doing it already. If hon. Members want to send them certainly I shall welcome them. They may send them on to me.

श्री रामसेवक यादव (बाराबंकी) : ग्राध्यक्ष महोदय, मेरा एक व्यवस्था सम्बन्धी प्रश्न है । प्रधान मंत्री ग्रोर पाकिस्तान के राष्ट्रपति ग्रायूब के बीच जो पत्र-व्यवहार हग्रा है . . .

ग्राप्यक्ष महोवयः इस में व्यवस्था की क्या बात है ?

श्री रामसेवक यादव ः यह चीज पहले प्रेस को देदी गई। लोक सभा बैठ रही है इस लिये इस की इत्तला पहले उस को दी जापो चाहिये थी, लेकिन वह श्रखबारों को देदी गई। प्राच्यक्ष महोदयः यह कोई व्यवस्या की चीज नहीं है कि दूसरी कट्रीज से प्राइम मिनिस्टर साहब कोई बात करें ग्रौर वह ग्राखवार में ग्रा जाये। उस को क्रों ग्राखवार में दिया गया, इस में कौन सा व्यवस्था का प्रश्न है ?

श्री रामसेवक यादव : ग्रध्यक्ष महोदय, पहले मेरा निवेदन सुन लोजिये । अभी आप ने कहा कि जो नीतियों के प्रश्न हैं वह पहले लोक सभा में श्राने चाहियें, ग्रौर इस में नीति का ही प्रश्न है। पिछले दिन जब प्रवान मंत्री महोदय ने इस सदन के ग्रन्दर बयान दिया था हिन्दस्तान और पाकिस्तान के सम्बन्ध में तो यह बतलाया था कि जो हमारी वर्ता चलेगी, वह मौजदा स्थिति को कायम रख कर चलेगी, उस में कोई परिवर्तन नहीं होगा । लेकिन श्री सैंडस के ग्राने के बाद जो वयान ग्रखबारों में ग्रा रहे हैं, उन में लिखा है कि कोई शर्त नहीं है। बिना किसी शर्त के बात होगी । मैं कहना चाहता हं कि यह नीति का प्रश्न है स्रीर इस पत्र-व्यवहार को पहले लोक सभा में ग्राना चाहिय था।

प्राध्यक्ष महोदय : इन में कोई व्यवस्था का प्रश्न नहीं है । जो कुछ यहां प्राइम मि-निस्टर साहब ने कहा था उन्होंने उस की हा व्याख्या की है कि कोई शर्त नहीं रचखी है । सब बातें खुली हैं । जो बातें होंग: वह वहां करेंगे ।

श्वी अवाहरलाल नेहरू : में एक चीज यहां ग्रजं कर दूं । माननीय सदस्य ने कहा कि पत्र-व्यवहार यहां नहीं रक्खा गया । मेरा रूयाल है कि इनकी सूचना दे दी गई थी कि हम उसे यहां रखना चाहते हैं, जब प्राध्यक्ष महोदय तय कर दें । लेकिन यह हमारे रखने की बात नहीं है । वह खत निकला है कई जगह से, हमारी इजाजत से । वैसे उसकी नकलें भेजी गई थीं । कराची भेजी गई थीं ग्रौर कुछ ग्रौर मुल्कों को भेजी गई थीं । उन्होंने हमसे पूछा कि क्या वे उसको 4079 Delhi Motor DECEMBER 3, 1962 Vehicles Taxation Bill

[श्री जवाहरलाल नेहरू]

दिखा सकते हैं या छाप सकते हैं । हमने कहा 'हां' । यहां तो बाद में बात उठी । बह कोई दो, चार हफ्ते पुरानी चीज है ।

प्रगर हम गौर करें तो जो दूसरी बात वह कहते हैं उसी के बारे में मैंने लोक सभा में बयान दिया था यानी जो ज्वाइंट स्टेटमेंट फील्ड मार्शल ग्रय्यूव श्रौर मेरा हुग्रा। उसमें यह था कि मेरी जो वातें मि॰ डंकन सेंड्स श्रौर मि॰ हैरिमैन से हुई उन में मैंने उन से बयान किया कि क्या क्या दिक्कतें हमारे सामने हैं। उलट पलट करने में बड़ा नुकसान होगा श्रौर हिन्दुस्तान को श्रौर पाकिस्तान को श्रौर हमारे रिक्तों को। इन बातों का बयान था। श्रौर उन्होंने महसूस किया कि हां, उसमें कुछ ग्रहमियत है जो मैंने उनसे कहा।

दूसरी बात जो मेंने कही वह बिल्कुल सही थी, ग्रौर वह यह थी कि उन से बातें करने में कोई रुकावट नहीं है, किसी सावास की। जो हमारी राय है हम कहेंगे, जो उनकी राय है वे कहेंगे। हम बातचीत करेंगे लेकिन कोई प्रिकंडिशन्स नहीं हैं। कोई फर्क नहीं है पहले ग्रौर दूसरे में।

12.33 hours.

DELHI MOTOR VEHICLES TAXA-TION BILL

The Minister of Transport and Communications (Shri Jagjivan Ram): I beg to move for leave to introduce a Bill to impose a tax on motor vehicles in the Union Territory of Delhi and for other matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to impose a tax on motor vehicles in the Union Territory of Delhi and for other matters connected therewith."

The motion was adopted.

Shri Jagjivan Ram: I introduce the Bill.

12.33½ hrs.

PERSONAL INJURIES (EMER-GENCY PROVISIONS) BILL

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): On behalf of Shri Nanda, I beg to move for leave to introduce a Bill to make provision for the grant of relief in respect of certain personal injuries sustained during the period of the emergency.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to make provision for the grant of relief in respect of certain personal injuries sustained during the period of the emergency."

The motion was adopted.

Shri C. R. Pattabhi Raman: I introduce the Bill.

The motion was adopted.

12.34 hrs.

INDIAN TARIFF (SECOND AMENDMENT) BILL

The Deputy Minister in the Ministry of Labour and Employment (Shri C. R. Pattabhi Raman): On behalf of Shri Manubhai Shah, I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

The motion was adopted.

Shri C. R. Pattabhai Raman: I introduce the Bill.